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**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 04.09.2018

PRESENT: 1.Hon'ble member (J) **Shri Rajeswara Rao vittanala**,
2.Hon'ble member (T) **Dr. Ashok Kumar Mishra**

CP/CA No	Purpose	Section	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
Dairy No.1041/BB/2018	For non-Compliances of office objection	Sec 241-242	M/s Piyush Periwal & Others		M/s Periwal Hitech Moulding Pvt Ltd	13.03.2018

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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PETITIONER/s :

none appeared

ORDER

RESPONDENT/s :

1. Diary No. 1041/BB/2018 is filed by Piyush Periwal & Others under section 244 of the Companies Act, 2013 R/w Rule 34 of the NCLT Rule, 2016 on 13/03/2018, by inter-alia seeking for; leave to be granted u/s 244 of the Companies Act, 2013 to get waived off all the pre-requisites for filing the Company Petition u/s 241 of the Companies Act, 2013; to admit the Petition u/s 241 waiving all the requirements of section 244 (1) (b) of the Companies Act, 2013, for the purpose of proceeding to enquire into the matter etc.,
2. On scrutiny of the Petition, the office has find several defects in the petition and the same was communicated to the Counsel through Email ID, for compliance by granting 10 days time to comply the objection and to submit the same in the Registry. The said office objections were received by the Counsel on 19/06/2018, but so far, the Counsel has not taken any steps to rectify the office objections, and failed to comply the same.
3. Today also none appeared for Petitioner. In view of the above facts and circumstances of the case, post the case on 12/09/2018 for non-compliance of office objections, under the caption "**For dismissal**".


MEMBER (T)


MEMBER (J)